

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD.

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O.A.NO. 187/89	DATE OF JUDGMENT:	5 5 95

BETWEEN:

- 1. S.Bhaskara Rao
- 2. S.Saikumar
- 3. B.Wilson
- 4. Ch.Suryanarayana

. Applicants.

AND

- Union of India, Rep. by Secretary (Estb), Railway Board, RailBhavan, New Delhi.
- The General Manager, S.C.Railway, Rail Nilayam, Secunderabad - 500 371.
- 3. The Senior Divisional Commercial Superintendent, S.C.Railway, Vijayawada Division, Vijayawada.
- 4. The Senior Divisional Personnel Officer,
 South Central Railway, Vijayawada Division,
 Vijayawada. .. Respondents.

COUNSEL FOR THE APPLICANT: SHRI G.V.Subba Rao

COUNSEL FOR THE RESPONDENTS: SHRI N.R.Devraj Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD...



O.A.No.187/89

Date of Order: 5.5.95

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard learned counsel for both the parties. There are 4 applicants in the OA who are working 2. as Head Travelling Ticket Examiners under the control of R3. They all belong to OC community. Their next avenue of promotion is to the category of Travelling Ticket Inspectors in the grade They pray for a declaration that filling up of 1600-2660 (RSRP). of the posts of Travelling Ticket Inspedtors in grade Rs. 1600-2660 (RSRP) in Ticket Checking Branch of Vijayawada Division, South Central Railway, by the candidates belonging to the Scheduled Castes and Scheduled Tribes in excess of the reservation of 15% and 71% respectively as provided under the Constitution, as illegal, arbitrary, unconstitutional, and violative of Articles 14 and 16 of the Constitution of India, and consequently direct the Respondents to fill up the said vacancies and future vacancies in the cadre of Travelling Ticket Inspectors, in grade Rs. 1600-2660 (RSRP), by promoting the applicants herein, according to their seniority in the cadre Head Travelling Ticket Examiners (in grade Rs.1400-2300 RSRP) taking into consideration their date of initial appointment and also to ensure that the prescribed percentages of 15% and 7½% reservation to the Scheduled Castes and Scheduled Tribes Communities respectively are maintained, by reverting the persons who have been promoted in excess of the quota prescribed for the respective communities.

An interim order dt. 15.3.89 has been issued in this OA, relevant portion of which reads as under:-

"We direct that during the pendency of this OA, the vacancies available from time to time in regard to filling of posts of Travelling Ticket Inspectors will be filled up in accordance with 40 point roster system subject to the condition that the posts held by the members of the SCs and STs do not exceed 15% and 7½% respectively at any given point of time and that if a person belonging to SCs and STs is promoted on his own merits and not in a reserved vacancy, then for the purpose of this interim order such appointment will be excluded while computing the required percentage".

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- It was held by the Apex Court in Sabharwal's case (1995(1) SCALE 685) that the quota for SCs and STs is only in the number of posts and not in vacancies and hence, 40 point roster has to be followed for initial filling up of the posts of operated cadre strength and subsequent vacancies have to be filled up by the category which is referrable to the category of the candidates in regard to whom the vacancies had It is further held that the principle enunciated in the ariseħ. said Judgement in Sabharwal case which was disposed of on 10.2.95 is prospective so that the settled matters cannot be unsettled.
 - As it is observed by the Apex Court that the Judgement 5. in Sabharwal case which was pronounced on 10.2.1995 is prospectiv it follows that the promotions that were made till 10.2.1995 on the basis of the interim order cannot be held as illegal. Accordingly, the interim order has to be made as final order in this OA.
 - As such, the interim order dated 15.3.89 is treated as final order in this OA in regard to promotions that were made upto and inclusive of 10.2.1995. Promotions subsequent to 10.2.1995 shall be made in accordance with the principle enunciated in Sabarwal case. OA is ordered accordingl No costs.

(R. RANGARAJAN) Member (Admn)

(V. NEELADRI RAO) Vice-Chairman

Dated: 5th: May, 1995

VDeputy Registrar(J)CC Dictated in the open court

- Tơ 1. The Secretary (Estt.) Railway Board, Union of India, Railbhavan, New Delhi.

The General Manager, S.C. Rly. Railnilayam, Secunderabad-371. 3. The Senior Divisional Commercial Superintendent, S.C.Rly,

Vijayawada Division, Vijayawada. 4. The Senior Divisional Personnel Officer, S.C.Rly

Vijayawada Division, Vijayawada.

5. One copy to Mr.G.V. Subba Rao, Advocate, CAT.Hyd. 6. One copy to Mr.N.R. Devraj, SC for Rlys. CAT.Hyd.

7. One copy to Library, CAT. Hyd.

8. One spare copy.

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN: (M(ADMN)

DATED 5-1-1- 1995.

ORDER JUDGMENT:

M.A./R.A./C.A.No.

OA.No. 187

TA.No.

Admitted and Interim directions issued.

Allewed.

Disposed of with directions.

Dismissed.

Dismi\ssed as withdrawn

Dismissed for default

Ordered Rejected.

No.order as to costs.

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